

Section 24 of the RFCTLARR Act deals with "Land acquisition process under Act No.1 of 1894 shall be deemed to have lapsed in certain cases".

Sub-section (2) of Section 24 contains the following provision:

"Notwithstanding anything contained in sub-section (1), in case of land acquisition proceedings initiated under the Land Acquisition Act, 1894, where an award under the said section 11 has been made five years or more prior to the commencement of this Act but the physical possession of the land has not been taken or the compensation has not been paid the said proceedings shall be deemed to have lapsed and the appropriate Government, if it so chooses, shall initiate the proceedings of such land acquisition afresh in accordance with the provisions of this Act:

Provided that where an award has been made and compensation in respect of a majority of land holding has not been deposited in the account of the beneficiaries, then, all beneficiaries specified in the notification for acquisition under section 4 of the said Land Acquisition Act, shall be entitled to compensation in accordance with the provisions of this Act."

Application of the provisions of Section 24, including Sub-section (2) of Section 24, is the responsibility of the concerned appropriate Government. Disputes that go before the courts are decided by the courts.

Progress of PMGSY

3005. DR. VIKAS MAHATME: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the status of progress, including the length of road constructed and funds allocated, during the last three years and the current year under various phases of the Pradhan Mantri Gram Sadak Yojana (PMGSY), State/UT-wise and year-wise;
- (b) whether the targets set under the scheme have been achieved; and
- (c) if so, the details thereof and the targets set for the coming three years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of the Central Government to provide rural connectivity by way of a single all-weather road with necessary culverts and cross drainage structures, to the eligible unconnected habitations existing in the Core Network. Under PMGSY, the unit of programme is a habitation and not a revenue village.

The programme envisages connecting all eligible unconnected habitations with a population of 500 persons and above (as per 2001 Census) in plain areas and 250 persons and above (as per 2001 Census) in Special Category States (Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura Himachal Pradesh, Jammu and Kashmir and Uttarakhand), Tribal (Schedule-V) areas, the Desert Areas (as identified in Desert Development Programme) and in Selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs/Planning Commission). The PMGSY permits upgradation (to prescribed standards) of existing rural roads in districts where all the eligible habitations of the designated population size have been provided all weather road connectivity.

Details of Central Funds released (till 8.12.2016) and length completed (upto October, 2016) under PMGSY for the last three years and current year are given in the Statement (*See below*).

(b) Since inception of PMGSY, out of 1,78,184 eligible habitations, the Ministry of Rural Development has sanctioned the proposals for connecting 1,53,779 habitations and States have reported that 1,19,292 habitations have been connected by constructing/upgrading 4,84,921.38 km road as on 31.10.2016. In addition, 7,771 habitations of population 100 to 249 in 267 LWE blocks identified by Ministry of Home Affairs are now eligible for connectivity under PMGSY. State-wise details are given in the Statement [Refer to the Statement-I appended to the Answer to SQ No. 279 part (a) and (b)].

(c) For accelerated execution of PMGSY in the States, the Ministry of Rural Development, in consultation with the Ministry of Finance and the States, has formulated an action plan to advance the completion target of the programme from 2022 to 2019 with enhanced financial allocation to the States and modified funding pattern in the scheme. The fund sharing pattern of PMGSY has been revised in the ratio of 60:40 between the Centre and the States for all States except in Special Category States for which it is 90:10. With sufficient funds available with the States for implementation of PMGSY, the Ministry of Rural Development has advised all the States to submit Detailed Project Reports (DPRs) for balance unconnected habitations as per Core Network.

Statement

Details of Central Fund Released and Road length completed under PMGSY (2013-14 to 2016-17)

Sl. No.	States/UTs	2013-14		2014-15		2015-16		2016-17	
		Central Fund Released (₹ in crore)	Road Length completed (in Km)	Central Fund Released (₹ in crore)	Road Length completed (in Km)	Central Fund Released (₹ in crore)	Road Length completed (in Km)	Central Fund Released (₹ in crore) (upto 8.12.2016)	*Road Length completed (in Km) (upto Oct, 16)
1	2	3	4	5	6	7	8	10	11
1.	Andhra Pradesh**	5.00	191.58	32.98	595.13	379.20	849.73	197.59	453.44
2.	Arunachal Pradesh	8.00	489.04	345.92	546.58	375.00	512.67	205.92	1326.99
3.	Assam	240.49	957.96	316.07	869.81	347.82	477.63	298.79	722.60
4.	Bihar	850.83	3163.86	1548.16	3631.92	2781.00	3730.08	1472.86	3492.65
5.	Chhattisgarh	0.00	1292.05	270.75	2648.14	498.00	1859.48	356.56	537.09
6.	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7.	Gujarat	519.24	896.29	418.77	1892.16	474.10	1670.68	31.04	40.22
8.	Haryana	0.00	3.28	218.96	633.39	304.70	318.99	23.76	53.54
9.	Himachal Pradesh	0.00	134.49	99.40	484.96	268.40	755.31	87.98	813.49
10.	Jammu and Kashmir	523.24	891.79	416.60	934.66	488.00	488.11	158.44	1547.59
11.	Jharkhand	21.86	1030.73	249.48	1750.32	865.00	1346.24	435.45	1457.15

Written Ans. to Std. and Ustd. [14 December, 2016] Ques. of 12 Dec., 2016 661

1	2	3	4	5	6	7	8	10	11
12.	Karnataka	5.00	211.43	237.00	627.68	140.80	831.23	196.41	586.14
13.	Kerala	1.50	192.46	151.41	345.74	151.00	363.94	133.43	189.62
14.	Madhya Pradesh	615.00	3006.27	708.00	5180.92	1122.00	4453.23	846.42	2593.47
15.	Maharashtra	0.00	448.88	212.53	499.97	553.30	892.13	296.57	718.94
16.	Manipur	4.03	533.12	100.00	300.01	299.80	543.82	196.61	1038.24
17.	Meghalaya	0.00	23.68	62.56	44.59	150.70	193.29	102.64	222.42
18.	Mizoram	0.00	77.28	54.74	48.60	50.90	136.54	46.43	115.40
19.	Nagaland	0.00	293.20	58.99	215.30	4.00	129.00	8.05	362.50
20.	Odisha	758.92	3063.22	1051.50	3842.68	1382.70	3779.98	1620.58	3114.22
21.	Punjab	117.68	730.38	310.21	737.46	221.10	545.00	65.98	379.99
22.	Rajasthan	427.06	2290.31	425.66	3233.33	559.90	2420.75	109.40	324.18
23.	Sikkim	1.97	99.36	94.59	120.92	68.60	344.50	88.82	176.94
24.	Tamil Nadu	343.48	747.94	239.65	1965.28	205.00	318.38	99.71	594.13
25.	Telangana**					273.73	514.83	56.33	257.66
26.	Tripura	98.83	291.46	187.36	239.42	274.83	352.12	146.14	290.94
27.	Uttar Pradesh	511.93	1109.79	638.70	2000.34	1110.35	5032.15	495.70	2348.67
28.	Uttarakhand	0.00	405.16	314.92	714.62	409.20	1191.06	393.14	1168.62
29.	West Bengal	306.17	2741.38	1193.80	2232.88	1427.58	2398.48	259.81	708.35
	TOTAL	5360.24	25316.39	9958.70	36336.81	15186.71	36449.33	8430.51	25635.19

* Length completed during 2016-17 is as per OMMAS.

***United Andhra Pradesh till the year 2014-15

662 Written Ans. to Std. and Ustd. [RAJYA SABHA]

Ques. of 12 Dec., 2016